

IN THE HIGH COURT OF JHARKHAND AT RANCHI  
Cr.M.P. No. 1375 of 2021

Mantu Mandal ... Petitioner

Versus

The State of Jharkhand ... Opposite Party

**Coram: HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY**

For the Petitioner : Mr. Mahesh Tewari , Adv.  
For the State : Mr. Shailendra Kr. Tiwari, Spl. P.P.

**03 / 10.09.2021** Heard the parties through Video Conferencing.

This criminal miscellaneous petition has been filed under section 482 Cr.P.C by the petitioner with a prayer for modification of the order dated 07.04.2021 passed in ABA no. 1512 of 2021.

It is submitted by the learned counsel for the petitioner that vide order dated 07.04.2021 passed in ABA no. 1512 of 2021, the petitioner was directed to surrender before the court below within six weeks and to deposit cash security of Rs. 15,000/- but because of COVID-19 pandemic, the petitioner could not surrender within the stipulated time but in the meanwhile, the petitioner has deposited the cash security of Rs. 15,000/- in the court below, the copy of which is kept at page 6 (Annexure A/2) of the supplementary affidavit of the brief. Learned counsel for the petitioner submits that the time to surrender before the court below in terms of the order 07.04.2021 passed in ABA no. 1512 of 2021 be extended for six weeks from the date of this order.

Considering the facts of the case and the submission of the learned counsel for the petitioner, the prayer for extension of time for the petitioner to surrender in the court below in terms of the order dated 07.04.2021 passed in ABA no. 1512 of 2021 is allowed. Hence, the petitioner is directed to surrender before the court below "within six weeks from the date of this order in terms of the order dated 07.04.2021 passed in ABA no. 1512 of 2021".

The order dated 07.04.2021 passed in ABA no. 1512 of 2021 is modified to the aforesaid extent only.

This criminal miscellaneous petition is disposed of accordingly.

**(ANIL KUMAR CHOUDHARY, J.)**

Smita/-